

**DIVISION BENCH**

**ITEM NO.114**

**NATIONAL COMPANY LAW TRIBUNAL  
ALLAHABAD BENCH  
PRAYAGRAJ**

**CP No.55/ALD/2023**

**CORAM:**

- 1. SHRI PRAVEEN GUPTA,  
HON'BLE MEMBER (JUDICIAL)**
- 2. SHRI ASHISH VERMA,  
HON'BLE MEMBER (TECHNICAL)**

**Date of Order: 9<sup>th</sup> May, 2024**

**Attendance-Cum-Order Sheet of the Hearing.**

<b>NAME OF THE COMPANY</b>	<b>TITANIUM HOSPITAL PVT. LTD. V/S ROC, UP</b>
<b>UNDER SECTION</b>	<b>252(3) OF COMPANIES ACT, 2013</b>

**COUNSEL APPEARED THROUGH PHYSICAL/ VIRTUAL HEARING:**

Sh. Surendra Singh, Adv. : *For the Petitioner*  
Sh. Krishna Dev Vyas, Adv. : *For the ROC*  
Sh. Krishna Agarwal, Sr. S.C. : *For the I.T. Deptt.*  
Sh. Shahid Kazmi, Adv. : *For the Caveator*

**ORDER**

Ld. Counsels representing the parties are present.

- 1.** Ld. Counsel representing the Caveator states that he is not in the receipt of the complete copy of the petition.
- 2.** Ld. Counsel representing the Petitioner states that he would supply the better copy of the petition to the Ld. Counsel representing the Caveator within a period of three days. He also states that he is not in the receipt of the caveat application. Ld. Counsel representing the Caveator states that while filing the caveat application, the advance copy was already supplied to the other side, however he undertakes to supply the copy of the caveat application within a period of three days.
- 3.** Apart from the issues raised in the present petition, the reasons for striking off as stated by the Ld. Counsel representing the Petitioner, is non-filing of the prescribed form. INC-20A after payment of subscription amount by signatures of Memorandum.

**-Sd-**

**-1/2-**

**-Sd-**

4. Ld. Counsel representing the ROC is directed to verify and then specify with respect to the subscription being paid by specific Directors and the date and amount of such subscription being paid but form INC-20A not having been filed, which resulted into passing of an order by the ROC for striking off of the name of the Company.
5. Let the report be filed by the ROC within a period of two weeks by serving an advance copy to the Ld. Counsels representing the Petitioner as well as to the Caveator.
6. Let the matter be adjourned for further hearing on 13<sup>th</sup> June, 2024.

***-Sd-***  
**(Ashish Verma)**  
**Member (Technical)**

***-Sd-***  
**(Praveen Gupta)**  
**Member (Judicial)**

***9<sup>th</sup> May, 2024***

*Kavya Prakash Srivastava*  
*(Stenographer)*